

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 220

(IB)-24(PB)/2022

IA-219/2024, IA-1433/2023, IA-401/2023

IN THE MATTER OF:

Bank of Baroda Ltd.

...

Applicant

Versus

Great Indian Nautaki Company Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Dhruv Gupta, Adv. for Applicant in IA 1433
of 2023

For the Respondent :

For the RP : Sr. Adv. Krishnendu Datta, Mr. Kush Sharma,
Adv. Nishchaya Nigam, in IA/401/2023 &
IA/219/2023

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 05 pm. Let the matter be listed on 07.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)